

R. A. Trivedi

Member Secretary
(Principal District & Sessions Judge)



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PRESS RELEASE

The third National Lok Adalat for the year 2024 was organized on 14th September 2024 across entire state under the aegis of National Legal Service Authority (NALSA). Hon'ble Chief Justice of Gujarat High court and Petro-in-Chief of Gujarat State Legal Service Authority Justice Sunita Agarwal and Senior Most Judge of High Court Gujarat Justice Biren A. Vaishnav provide detailed guidance to all District Legal Service Authorities and Taluka Legal Service Committees to make sure that maximum parties get benefit of Lok Adalat. Moreover, 366413 cases pending in the court in the categories of Motor Accident Compensation cases, Civil Suits, Negotiable Instrument Act Cheque return Complaint, Matrimonial Disputes, Industrial Disputes etc. pending before the various courts of the state were taken up for settlement during lok Adalat out of which 246867 cases were disposed of and award of Rs. 1300.7 Crores was passed. The important facet of Alternative Dispute Resolution – Pre litigation Lok Adalat slowly is picking up the momentum in the state as 297246 number of pre litigation cases were settled during lok Adalat for settlement amount of Rs 89.58 Crores Total 257183 Traffic E Challan cases were settled during lok Adalat for settlement of Rs. 15.23 Crore. This lok Adalat has also brought to an end the 3840 number of matrimonial disputes pending in the courts across the state. The highest number of cases in the entire state have been disposed of in Chief Judicial Magistrate Court Ahmedabad City.

Under the able leadership of Hon'ble the Chief Justice of High Court of Gujarat all the District Courts has set up arrangement of Conciliation to settle 10 year old cases by which 1527 number of 10 year old cases have been settled in this Lok Adalat. Looking to the success of this Mediation Arrangement Hon'ble the Chief Justice decided that every month Special Lok Adalat would be arranged on regular basis.

Date: 14/09/2024.



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